

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 30

IA 1892/2024 IA 1735/2024 in C.P. (IB)/292(MB)2017

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **EDELWEISS ASSET RECONSTRUCTION
COMPANY LTD. V/s BHARATI DEFENCE
& INFRASTRUCTURE LTD**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1892/2024 IA 1735/2024 in C.P. (IB)/292(MB)2017

- 1) Mr. Ashish Pyasi, Ld. Counsel for the Applicant and Mr. Pulkit Sharma, Ld. Counsel for Respondents are present.
- 2) Ld. Counsel for the Applicant seeks some time to proceed further in the matter contending that the Affidavit in Replies filed by Respondents have been served upon them yesterday and thus, they need some time to peruse the same.
- 3) At request, stand over to 15.05.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before

the adjourned date so that the matter can be proceeded further on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare